

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EAST REGIONAL BENCH : KOLKATA

Customs Appeal No. C/201 & 202/10

(Arising out of the Order-in-Appeal No.KOL/CUS/CKP/96 to 97/2010 dated-29/03/2010 passed by the Commissioner of Customs (Appeals), Kolkata)

M/s. Dunlop India Ltd.

...APPELLANT(S)

VERSUS

Commr. of Customs (Port), Kolkata

...RESPONDENT(S)

APPEARANCE

NONE

FOR APPELLANT(S)

Sri S.N. Mitra, A.C. (A.R.)

FOR THE RESPONDENT(S)

CORAM:

JUSTICE DR. SATISH CHANDRA, HON'BLE PRESIDENT
SHRI C.J. MATHEW, HON'BLE TECHNICAL MEMBER

DATE OF HEARING & DECISION: 23/03/2018

FINAL ORDER NO. : 75561 to 75562/2018

Per DR. SATISH CHANDRA :

List revised. None is present for the assessee-Appellants nor there is any adjournment application on record. Shri S.N.Mitra, learned DR, is present for the Revenue. From the record, it appears that, in spite of notice, there is no representation on behalf of assessee-Appellants. When it is so, then it appears that they are not serious in pursuing their appeal.

2. it may be mentioned that as per the maxim *VIALATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed for default with liberty to come again for recalling this order subject to satisfying the reason for the default, but within the prescribed time.

(Dictated and pronounced in the open court.)

Sd/-

(C.J. Mathew)
Member(Technical)

Sd/-

(Justice Dr. Satish Chandra)
President

k.b/